

(Schedule)
FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF BUOYANT FINANCIAL ADVISOR PRIVATE LIMITED

RELEVANT PARTICULARS		
1	Name of corporate debtor	BUOYANT FINANCIAL ADVISOR PRIVATE LIMITED
2	Date of incorporation of corporate debtor	17-Dec-09
3	Authority under which corporate debtor is incorporated / registered	Registrar of Companies-Mumbai
4	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U67100MH2009PTC197915
5	Address of the registered office and principal office (if any) of corporate debtor	405, Dalamal House, 4th Floor, Plot-206, Jamnalal Bajaj Marg, Nariman Point, Mumbai City, Mumbai, Maharashtra, India, 400021
6	Insolvency commencement date in respect of corporate debtor	Order pronounced on: 12/01/2024 (Order intimated to IRP on 19/01/2024)
7	Estimated date of closure of insolvency resolution process	17-Jul-24
8	Name and registration number of the insolvency professional acting as interim resolution professional	Ms. Preeti Vimal Agarwal , Registration No: IBBI/IPA-001/IP P00655/2017-2018/11144
9	Address and e-mail of the Interim Resolution Professional, as registered with the Board	Office No. 4, Ground Floor C Wing, Shanti Jyot Building, Balaji Nagar, Near Railway Station, Bhayander West, Thane Pin 401101 E-mail: capreeti2003@gmail.com
10	Address and e-mail to be used for correspondence with the Interim Resolution Professional	Office No. 4, Ground Floor C Wing, Shanti Jyot Building, Balaji Nagar, Near Railway Station, Bhayander West, Thane Pin 401101 E-mail:- cirp.buoyant@gmail.com
11	Last date for submission of claims	02-Feb-24
12	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) https://ibbi.gov.in/downloadform.html (b) Not Applicable
<p>Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a Corporate Insolvency Resolution Process of BUOYANT FINANCIAL ADVISOR PRIVATE LIMITED Limited on 12th January, 2024</p> <p>The creditors of BUOYANT FINANCIAL ADVISOR PRIVATE LIMITED, are hereby called upon to submit their claims with proof on or before 2nd February, 2024 to the Interim Resolution Professional at the address mentioned against entry No. 10.</p> <p>The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.</p> <p>Submission of false or misleading proofs of claim shall attract penalties.</p>		
<p>Name and Signature of Interim Resolution Professional :</p>		<p><i>Preeti Agrawal</i></p> <p>Preeti Agrawal</p>
<p>Date and Place :</p>		<p>20-01-2024, Mumbai</p>



